

SUPREME COURT OF INDIA

Kamal Tanan (Deceased) by LRs.

Vs.

M.L. Vasishtha (Deceased) by LRs.

C.A.No.7132 of 1996

(Dr.A.S.Anand , V.N.Khare and M.Srinivasan JJ.)

08.10.1998

ORDER

The Text below is only a summarized version of the order pronounced

Appellant filed eviction petition on ground of bona fide requirement. Property was required by appellant for her occupation along with her husband who had retired from army. Respondent contended that appellant had other property. Supreme Curt held that need of appellant was bona fide and whether she had other property was immaterial.